

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.21/MP/2013**

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the PPA executed between SPL and the Procures for compensation due to Change in Law during the construction period.

**Petition No.390/MP/2018**

Subject : Petition for computation of compensation including change in law claims during construction period as allowed by APTEL in its judgment dated 20.11.218 in Appeal No. 121 of 215.

Petitioner : Sasan Power Limited

Respondent : MPPMCL & ors.

Date of hearing : 12.3.2019

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sajan Poovayya, Senior Advocate, SPL  
Shri Vishrov Mukherjee, Advocate, SPL  
Shri M. Janmali, Advocate, SPL  
Shri Pratibhanu, Advocate, SPL  
Shri Yashaswi Kant, Advocate, SPL  
Shri Abhimanyu Das, SPL  
Shri G. Umapathy, Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri Alok Shankar, Advocate, TPDDL  
Shri Mahip Singh, Advocate, TPDDL  
Ms. Anushree Bardhan, Advocate, Rajasthan & Haryana Discoms  
Ms. Tanya Sareen, Advocate, Rajasthan & Haryana Discoms  
Shri Anand. K. Ganesan, Advocate, PSPCL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Sanjay Okhade, MPPMCL



## Record of Proceedings

Learned senior counsel for the Petitioner, SPL and the learned counsels for the Respondents, MPPMCL, TPDDL and Haryana & Rajasthan discoms argued the matter at length.

2. The Commission after hearing the parties, reserved its orders in these Petitions.

**By order of the Commission**

**Sd/-  
(B.Sreekumar)  
Dy. Chief (Law)**

